

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item 20
CP (IB) No. 644/Chd/Hry/2019**

**Under Section 9 of the Insolvency
and Bankruptcy Code, 2016**

In the matter of:-

Col. (Retd.) R.S. Perhar ...Petitioner-Operational Creditor

Vs.

G.L.M. Infratech Pvt. Ltd. ...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Yash Pal Gupta, proxy counsel for the petitioner.
Mr. Shikhar Sarin, proxy counsel for the respondent.

In view of call given by Punjab & Haryana High Court Bar Association and in view of Letter dated 26.09.2022 issued by the Company Law Tribunal Bar Association, the Advocates are abstaining from Court work today.

Heard. Learned proxy counsels for the parties.

Compliance of last order dated 28.07.2022 has not been made. The same be made at least one week before the next date of hearing. Matter be listed on 22.11.2022 for arguments.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

September, 26, 2022
SD